

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 528 OF 2024**

IN THE MATTER OF:

Farukh Chouhan

...Applicant

versus

State Level Environment Impact
Assessment Authority Uttar Pradesh

...Respondent(s)

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FILED BY

THROUGH

Vinay Kumar
VINAY KUMAR SINGH
(ADVOCATE FOR RESPONDENT NO.6)
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PLACE – NEW DELHI

DATE - 24.01.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 528 OF 2024**

IN THE MATTER OF:

Farukh Chouhan

...Applicant

versus

State Level Environment Impact
Assessment Authority Uttar Pradesh

...Respondent(s)

**REPLY/OBJECTION ON BEHALF OF ANSWERING
RESPONDENT NO. 06 – M/S. P. C. GUPTA & COMPANY**

MOST RESPECTFULLY SHOWETH:

1. That the above captioned matter is filed by the present Applicant namely Farukh Chouhan alleging that answering Respondent no. 06 (*“hereinafter to be referred as the ‘answering Respondent’*) is carrying out mining in complete violation of the Environmental Clearance. It was further alleged that Illegal mining activity is undertaken in non-compliance of several General and Specific Conditions laid down in the Environmental Clearance. Particularly in respect of use of Heavy JCBs, Undertaking In-Stream mining in Yamuna, Exceeding mandated Depth Limits, Illegal nighttime mining in Yamuna, Unauthorised mining beyond approved leased area, No replenishment study conducted and No six monthly compliance report submitted. That the Mining activity is undertaken in violation of the provisions of Sustainable Sand

Mining Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020.

2. That this Hon'ble Tribunal *vide* order dated 13.05.2024 was pleased to issue the notice in the captioned matter and constituted a Joint Committee comprising of the representative of Member Secretary, CPCB, representative of Member Secretary, UPPCB, RO - MoEF & CC and District Magistrate, Shamli. The District Magistrate Shamli will act as the nodal agency wherein it was assigned to the Joint Committee that it will ascertain whether the lease has been granted for mid-stream mining, whether the Respondent no. 6 has carried out the mining in excess of the leased area and has violated the Environmental Clearance conditions and also ascertain the extent of damage, if any, caused by Respondent No. 6 and submit the action taken report.
3. That the Joint Committee, in compliance of the order dated 13.05.2024 passed in the captioned matter, visited the sited and submitted its report on 06.08.2024 wherein it was found that mining operation had been closed and all the machineries were removed from the site except the weighing bridge.
4. That pursuant to above, the present reply is being placed by the answering Respondent. The answering Respondent has carefully gone through the contents of the Original Application and Inspection Report, after having read and understood the contents thereof. Further the Original Application does contain any facts and evidence qua the allegations made hence, the answering Respondent is filing the present Reply to bring out the true and

correct facts and documents on record for the proper adjudication of the present issue in hand.

5. That answering Respondent denies each and every averment, allegation, contention and submission made by the Original Applicant in the captioned Original Application, unless the same are specifically admitted herein below.

PRELIMINARY SUBMISSION(S):

6. At the outset, it is submitted that the present Original Application is barred by limitation under Section 14 (3) of the NGT act, as the applicant has raised the various issues pertaining to environment qua two lease holders out of which one of the leases is of the answering Respondent. It is submitted that the applicant by way of present Original Application has raised the issues qua the Illegal mining activity being undertaken, non-compliance of several General and Specific Conditions laid down in the Environmental Clearance and all these issues raised by the Original Applicant are barred by limitation as the present application is filed after six months from the date of the grant or from the date of the cause of action. Moreover, applicant has not filed any application for condonation of delay with the Original Application, hence the present Application to be dismissed at the threshold.
7. It is further submitted, that applicant herein has not annexed any document so as to substantiate its allegations made in the present application which shows the present application has been filed raising frivolous allegations so as to harass the answering respondent and several other similarly situated mine owners and thereby misusing the Judicial System.

Issue with respect to the Replenishment Study:

8. It is submitted that the answering Respondent in accordance with the guidelines gets studied the replenishment of materials in order to ascertain the quantity of materials replenished and the same has been submitted to the Regional Officer, Uttar Pradesh State Pollution Control Board.

Issue with respect to the Cluster mining:

9. It is submitted that the cluster certificate was issued to the answering Respondent on 23.07.2018 declaring the presence of one more Lease within 500 meters nearby the answering respondent's lease.

Proper Plantation has been done:

10. It is submitted that the Plantation has been done and being maintained as per the conditions laid down in the Environmental Clearance. That the answering Respondent has bought 459 plants, from Green Ways Nursery in the month of July 2022, 459 plants, from Green Ways Nursery in the month of July 2023, and 459 plants, from Green Ways Nursery in the month of July 2024. That the plantation of the saplings has been confirmed by the Chief of the Village namely Tanvir Chauhan.

A copy of receipt of purchasing the saplings issued by the Green Ways Nursery and confirmation of the plantation by the Chief of Village Annexed herewith as **ANNEXURE R-1 (Colly)**.

Compliance of the Six-monthly Report:

11. It is submitted that the Six-monthly Compliance Report has duly got prepared as per the conditions laid down in the Environmental Clearance and the same has been submitted to the District

Magistrate, Shamli, Uttar Pradesh. That the Six-monthly Compliance Report has been provided to the Joint Committee during the inspection and the same is already on record before this Hon'ble Tribunal.

Issue with respect to illegal mining:

12. It is submitted that the answering Respondent has all kinds of requisite permissions from the respective authorities such as, Environmental Clearance, Consent order dated 15.12.2021 under Section 21/22 of the Air (Prevention and control of Pollution), Act 1981, and Consent order dated 15.12.2021 under Section 25/26 of the Water (Prevention and control of Pollution), Act 1974 which are annexed herein. It is further submitted that there is no illegal mining activities are being carried out by the answering Respondent.

Issue with respect to NOC from the Ground Water Authority.

13. It is further submitted that on 10.06.2024 answering Respondent has applied for the No Objection Certificate from the Ground Water Authority for the Ground water extraction from.

BRIEF FACTUAL CONSPECTUS OF THE CASE

14. That on 10.04.2018, **E-auction notice bearing no. 1773 of the year 2017-18** was issued by the Mining Section, Office of District Magistrate, Shamli, Uttar Pradesh inviting to get participation in the auction for mining sand in the river bed of Yamuna.

A copy of the E-auction notice bearing no. 1773 of the year 2017-18, dated 10.04.2018, issued by the Mining Section, Office of District Magistrate, Shamli, Uttar Pradesh is annexed herewith and marked as **ANNEXURE R-2**.

15. That after E-auction notice bearing no. 1773 of the year 2017-18, dated 10.04.2018, issued by the Mining Section, Office of District Magistrate, Shamli, Uttar Pradesh, answering Respondent participated in the E-auction.

16. That the Letter of Intent (LOI) dated 07.06.2018 was issued by Mining Section, Office of District Magistrate, Shamli, Uttar Pradesh in favor of the answering Respondent for mining of sand at Gata No. 621ma, 622ma, River Yamuna, Village, Mandawar, Tehsil – Kairana, District Magistrate, Shamli, Uttar Pradesh, Lease Area – 20.34 hectare. The Letter of Intent dated 07.06.2018 is valid for the period of 5 years, commencing with effect from the date of environmental clearance by the competent authority or on expiry of a period of 12 months from the date of this communication of acceptance of highest bid/issuance of “**Letter of Intent**” whichever is earlier.

A copy of the Letter of Intent dated 07.06.2018 issued by Mining Section, Office of District Magistrate, Shamli, Uttar Pradesh to the answering Respondent is annexed herewith and marked as **ANNEXURE R-3**.

17. That on 20.07.2019 public hearing, headed by District Magistrate, Shamli, Uttar Pradesh, bearing Reference **No. 731/Public-Hearin/P.C. Gupta/Shamli/2019** was conducted with respect to grant Environmental Clearance to the M/s. P. C. Gupta and Company/answering Respondent for mining of sand at Gata No. 621ma, 622ma, River Yamuna, Village, Mandawar, Tehsil – Kairana, District Magistrate, Shamli, Uttar Pradesh, Lease Area – 20.34 hectare.

A copy of public hearing dated 20.07.2019, headed by District Magistrate, Shamli, Uttar Pradesh is annexed herewith and marked as **ANNEXURE R-4**.

18. That on 17.03.2021, the SEIAA, UP granted Environmental Clearance (EC) to the answering Respondent for mining over a mineable area 18.8532 hectares at Gata No. 621ma, 622ma, River Yamuna, Village, Mandawar, Tehsil – Kairana, District Magistrate, Shamli, Uttar Pradesh.

A copy of Environmental Clearance dated 17.03.2021 granted by SEIAA, UP is annexed herewith and marked as **ANNEXURE R-5**.

19. That on 15.12.2021, Consent order under Section 21/22 of the Air (Prevention and control of Pollution), Act 1981 bearing **Ref No.-144418/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021**, was issued to M/s. Prem Chand Gupta and Company/answering Respondent herein and the same is valid for the period from 14.12.2021 to 31.12.2025.

A copy of the Consent order dated 15.12.2021 under Section 21/22 of the Air (Prevention and control of Pollution), Act 1981, granted to the answering Respondent is annexed herewith and marked as **ANNEXURE R-6**.

20. That on 15.12.2021, Consent order under Section 25/26 of the Water (Prevention and control of Pollution), Act 1974 bearing **Ref No.-144685/UPPCB/Circle3 (UPPCBHO)/CTO/water/SHAMLI/2021**, was issued to M/s. Prem Chand Gupta and Company/answering Respondent herein and the same is valid for the period from 14.12.2021 to 31.12.2025.

A copy of the Consent order dated 15.12.2021 under Section 25/26

of the Water (Prevention and control of Pollution), Act 1974, granted to the answering Respondent is annexed herewith and marked as **ANNEXURE R-7**.

21. That, in view of the above facts and circumstances of the case and the answering Respondent has a good case on merits and the Original Applicant has made bald allegation without any proofs/evidence to substantiate its allegation hence, the present Original Application may be dismissed with cost as mere allegations have been made without any cogent proof qua the answering Respondent.

22. That the supporting Affidavit is being filed along with this Reply.

FILED BY

THROUGH

Vinay Kumar

VINAY KUMAR SINGH
(ADVOCATE FOR RESPONDENT NO.6)
OFFICE:-D-206, 2ND FLOOR,
LAJPAT NAGAR I,
NEW DELHI-110024
MOB: -97714 72678
imvinay0079@gmail.com

PLACE – NEW DELHI

DATE - 24.01.2025

Certificate No. G0F2024L5300



Stamp Duty Paid : ₹ 101

(Rs. Only)

GRN No. 124854673



Penalty : ₹ 0

(Rs. Zero Only)

Deponent

Name : Pc Gupta and Company

H.No/Floor : 2116

Sector/Ward : D

Landmark : 2

City/Village : Vasant kunj

District : South delhi

State : Delhi

Phone : 93*****05

Purpose : ALL to be submitted at All places

The authenticity of this document can be verified by scanning this QrCode Through smart phone or on the website <https://egrashry.nic.in>BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 528/2024**IN THE MATTER OF:**
FARUKH CHOUHAN

...APPLICANT

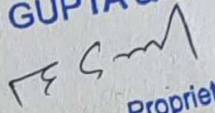
VERSUSSTATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY UTTAR PRADESH
...RESPONDENTS**AFFIDAVIT**I, Sh. Prem Chand Gupta, S/o Chiranji Lal Gupta, Aged About 67 Years, R/o. D-2, 2116,
Vasant Kunj, New Delhi-110070 do hereby solemnly affirm and declare as under:

1. That I am the Authorized Representative of Firm M/s P C Gupta and Co. in the instant OA and I am well conversant with the facts and circumstances of the case and thus competent to swear this affidavit.

For PC GUPTA & CO.

Proprietor

2. That the accompanying reply have been drafted under my instructions, which I have read and understood. I further state that the averments made therein are true and correct to my knowledge and belief.
3. That the Annexures filed along with the reply are true copy of their respective originals.

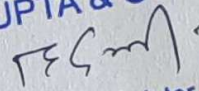
For PC GUPTA & CO.

Proprietor

DEPONENT


VERIFICATION

Verified at Gurugram, on this 20th day of January 2025 that the contents of my aforesaid affidavit are true and correct to my knowledge and belief. No part of it is false nor anything material has been concealed therefrom.



For PC GUPTA & CO.

DEPONENT Proprietor

ATTESTED


JOGINDER SINGH
ADVOCATE & NOTARY
Teh. Wazirabad, Distt. Gurugram (Hr.)
25 JAN 2025

664

ANNEXURE R-1(COLLY)



Regd. No. 94

CASH MEMO

Mob.: 9897076005, 7906531348

GREENWAYS NURSERY



11

Deals in : All Indoor & Outdoor Decorative, Fruits & Timer Plants, (Landscaping Specialist)

Add.; 5th Km. Stone, Ambala Road, Saharanpur- 247 001 (U.P.)

No. 177

Dated 13/09/22

Name P. C. Gupta & Company

Address Mandawan Khanda - Kairana
Shamli

S.No.	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
①	Neem —	90	80	7200	
②	Shisham —	90	50	4500	
③	Siro —	90	60	5400	
④	Banyan —	90	70	6300	
⑤	Koshad —	99	70	6930	
			TOTAL	30330	

E. & O.E.

Signature

665

12



Regd. No. 94

CASH MEMO

Mob.: 9897076005, 7906531348

GREENWAYS NURSERY



Deals in : All Indoor & Outdoor Decorative, Fruits & Timer Plants, (Landscaping Specialist)

Add.: 5th Km. Stone, Ambala Road, Saharanpur- 247 001 (U.P.)

No. 179

Dated 21/07/2023

Name P. C. Gupta

Address Mandowari Khand - 4 Kairana
Shamli

S.No.	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
①	Neem —	90	82	7380	
②	Shisham —	90	53	4770	
③	Siris —	90	62	5580	
④	Banyan —	90	71	6390	
⑤	Kashod —	99	73	7227	
			TOTAL	31347	

E. & O.E.

Signature



Regd. No. 94

CASH MEMO

Mob.: 9897076005, 7906531348

GREENWAYS NURSERY



Deals in : All Indoor & Outdoor Decorative, Fruits & Timer Plants, (Landscaping Specialist)

Add.; 5th Km. Stone, Ambala Road, Saharanpur- 247 001 (U.P.)

No. 192

Dated 30/08/2024

Name P.C. Gupta & Comp.

Address Mandawan Khand - 4, Karkhana, Shamli

S.No.	PARTICULARS	Qty.	Rate	Amount	
				Rs.	P.
①	Neem	90	150	13500.	
②	Shubham	90	70	6300	
③	Shis	90	100	9000	
④	Banyan	90	120	10800.	
⑤	Rasrad.	99	100	9900	
			TOTAL	49500/-	

E. & O.E.

Signature

ग्राम पंचायत मण्डावर



तनवीर चौहान

ग्राम प्रधान

मो: 8006389191, 9728767646



प्राची जेठचंद गुप्ता फर्नि माड पी. सी. गुप्ता स्ट्रु
 कम्पनी की मंडावर स्ट्रुड - 4 बालू का संपादन किया
 जा रहा है / प्राची की फर्नि द्वारा गात्र सभा
 की उपलब्ध जमीन में 459 पेड़ों का वृक्षारोपण
 संतुष्टी पूजा तरीके से किया गया / उम्मीद करी
 जाती है कि प्राची द्वारा वृक्षारोपण पेड़ों का
 हफ्तों में जासगा /

प्रधान

ग्राम पंचायत मंडावर

विप्लव कराना (ग्रामवा)

02/09/2024

Vinay Kumar

(True Copy)

कार्यालय जिलाधिकारी शामली।
(खनन अनुभाग)

संख्या:- 1773 / ई-नि0-आ0-सू0/ख0वि0-2017-18,

दिनांक 16-04-2018

ई-निविदा सह ई-नीलामी आमन्त्रण हेतु सूचना

सर्वसाधारण को सूचित किया जाता है कि जनपद शामली में यमुना नदी तल में उपलब्ध बालू के खनन क्षेत्रों को शासनादेश संख्या-1875/86-2017-57(सा.)/2017 टीसी-I दिनांक 14-08-2017 में दिये गये निर्देशानुसार ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु 04 रिक्त क्षेत्रों में पुनः ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली-1963 के अध्याय-4 के अन्तर्गत खनन पट्टा पर स्वीकृत किये जाने हेतु निम्नवत् कार्यक्रम घोषित किया जाता है :-

1. क्षेत्र का विवरण :-

क्र० सं०	उपखनिज का नाम	नदी का नाम	क्षेत्र का विवरण				नियमावली -1963 के अनुसार रायल्टी दर (रु० प्रति घनमीटर)	खनन योग्य उपखनिज का मण्डार (घन मी० प्रतिवर्ष)	प्रथम वर्ष में आंकलित मण्डार की कुल रायल्टी रूपों में। (कालम 9 में अंकित घन मी० प्रतिवर्ष को कालम 8 में अंकित रायल्टी की दर से गुणा करने पर उपलब्ध सकल घनराशि)	अर्नेस्ट मनी (कालम 10 में अंकित सकल घनराशि का 25 प्रतिशत)
			तहसील	ग्राम	गाटा सं०/ खण्ड सं०/जोन सं०	क्षेत्रफल (हे० में)				
1	साधारण बालू	यमुना नदी	कैराना	मण्डावर-1	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-
2	साधारण बालू	यमुना नदी	कैराना	मण्डावर-2	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-
3	साधारण बालू	यमुना नदी	कैराना	मण्डावर-3	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-
4	साधारण बालू	यमुना नदी	कैराना	मण्डावर-4	621म, 622म	20.34	65/-	2,03,400	1,32,21,000/-	33,05,250/-

2. उपरोक्त क्षेत्रों को ई-निविदा सह ई-नीलामी के माध्यम से 05 वर्ष की अवधि हेतु ई-निविदा आमंत्रित की जाती है। नियमानुसार ई-निविदा प्राप्त होने पर सक्षम स्तर ई-नीलामी की प्रक्रिया प्रारम्भ होगी।

ई-निविदा सह ई-नीलामी की कार्यवाही निम्नवत् की जायेगी :-

प्रेस विज्ञापित (विज्ञापित का प्रकाशन)	प्रथम दिन
निविदादाता पंजीकरण की तिथि	प्री विड की अंतिम तिथि से एक कार्य दिवस पूर्व तक
प्री विड जमा करने की अंतिम तिथि	दिनांक 17-04-2018
प्रथम चरण ई निविदा (ई टेण्डर) की अवधि	दिनांक 18-04-2018 (पूर्वाह्न 10:00 बजे) से अर्थात् 21-04-2018 (साय 05:00 बजे) तक
प्रथम चरण में प्राप्त ई-निविदा (विड) का खोला जाना एवं उसका मूल्यांकन	22-04-2018 को
द्वितीय चरण ई नीलामी की अवधि	दिनांक 23-04-2018 को द्वितीय चरण की ई-निविदा की अवधि व समय निम्नवत् है :- दिनांक 23-04-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 1 व 2 पर विज्ञापित क्षेत्र एवं अपरान्ह 02:00 बजे से 05:00 बजे तक क्रमांक 3 व 4 पर विज्ञापित क्षेत्र।

3. यह ई-निविदा सह ई-नीलामी से सम्बन्धित सम्पूर्ण प्रक्रिया एवं शर्तों की जानकारी ऑनलाईन द्वारा एम0एस0टी0सी0 के ई-ऑक्शन पोर्टल www.mstcecommerce.com पर अपलोड कर दिया गया है। जिससे सभी सम्बन्धित (इच्छुक निविदादाता/बोलीदाता) द्वारा देखा जा सकता है। उक्त से सम्बन्धित सम्पूर्ण शर्तों एवं प्रक्रिया की जानकारी किसी भी कार्य दिवस में खनिज कार्यालय शामली से प्राप्त की जा सकती है।


(इन्दु विक्रम सिंह)
जिलाधिकारी,
शामली।

कार्यालय जिलाधिकारी शामली।
(खनन अनुभाग)

संख्या: 1983/ई-नि0 सह ई-नी0-सहमति-पत्र/मण्डावर-4,

दिनांक 0) -06-2018

सहमति पत्र (लेटर ऑफ इन्टेंट)

पी0सी0 गुप्ता एण्ड कम्पनी/90643,
निवासी-डी-2, 2116 वंसत कुंज नई दिल्ली-110070

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासनादेश सं0 1875/86-2017-57(सा.)/2017 टीसी-। दिनांक 14-08-2017 में दिये गये निर्देशानुसार यमुना नदी तल में उपलब्ध बालू के खनन क्षेत्रों को ई निविदा सह ई नीलामी प्रणाली के माध्यम से उ0प्र0 उपखनिज (परिहार) नियमावली 1963 के अध्याय-4 के अन्तर्गत जनपद शामली की तहसील कैराना के ग्राम मण्डावर-4 के गाटा संख्या-621म, 622म क्षेत्र 20.34 हे0 यमुना नदी तल में खनन योग्य आंकलित उपखनिज का भण्डार 203400 (घनमीटर प्रतिवर्ष) साधारण बालू को ई निविदा सह ई नीलामी प्रणाली के माध्यम से 5 वर्षों हेतु खनन पट्टा स्वीकृत किये जाने हेतु जिलाधिकारी, शामली द्वारा विज्ञप्ति विज्ञप्ति संख्या-1773/ई-नि0-आ0-सू0/ख0वि0-2017-18 दिनांक 10-04-2018 को एम0एस0टी0सी0 के ई-ऑक्शन पोर्टल पर अपलोड कराते हुए दैनिक समाचार पत्रों दैनिक जागरण व अमर उजाला में दिनांक 11-04-2018 को प्रकाशित कराते हुए दिनांक 18-04-2018 (पूर्वाह्न 10:00 बजे) से 21-04-2018 (सांय 05.00 बजे) तक की अवधि में ई निविदा (ई टेण्डर) आमंत्रित की गई थी।

शासनादेश दिनांक 14-08-2017 में दिये गये निर्देशों के अनुक्रम में एम0एस0टी0सी0 द्वारा दिनांक 21-04-2018 (सांय 05.00 बजे) तक प्राप्त ई-निविदाओं को (बिडर) को द्वितीय चरण की आन लाईन नीलामी में भाग लेने हेतु दिनांक 23-04-2018 को पूर्वाह्न 10:00 बजे से 01:00 बजे तक क्रमांक 1 व 2 पर विज्ञापित क्षेत्र एवं अपराह्न 02:00 बजे से 05:00 बजे तक क्रमांक 4 पर विज्ञापित क्षेत्रों में सह ई-नीलामी में आन लाईन भाग लेने हेतु आमंत्रित किया गया।

उत्तर प्रदेश उपखनिज परिहार नियमावली 1963 के अनुसूची-1 जिसमें जनपद शामली में उपलब्ध साधारण बालू प्रथम श्रेणी में वर्गीकृत है। भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन के शासनादेश दिनांक 14-08-2017 के द्वारा जनपद शामली में रिक्त साधारण बालू की रायल्टी रूपया 65.00 प्रति घन मीटर निर्धारित है। तहसील कैराना के ग्राम मण्डावर-4 के क्रमांक 3 हेतु निर्धारित रायल्टी का 25 प्रतिशत रूपया 33,05,250/- अर्नेस्ट मनी के रूप में ऑन लाईन www.mstcecommerce.com पोर्टल पर ऑन लाईन जमा किया गया है।

उपरोक्त क्षेत्र हेतु आप द्वारा आन लाईन नीलामी में तहसील कैराना के ग्राम मण्डावर-4 हेतु सर्वोच्च दर 102.00 रूपये प्रति घनमीटर प्रस्तुत की गई।

तहसील कैराना के ग्राम मण्डावर-4 में खनन योग्य आंकलित उपखनिज साधारण बालू की कुल मात्रा 203400 घनमीटर है इस प्रकार नीलामी में प्राप्त सर्वोच्च बोली 102.00 की दर से कुल धनराशि 2,07,46,800.00 (दो करोड़ सात लाख छियालीस हजार आठ सौ रूपये मात्र) है। उक्त क्षेत्र हेतु आपके द्वारा पट्टे की निर्वन्धनों और शर्तों का यथोचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् 51,86,700.00 (इक्कावन लाख छियासी हजार सात सौ रूपये मात्र) रूपये और स्वामित्व की पहली किस्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत अर्थात् 51,86,700.00 (इक्कावन लाख छियासी हजार सात सौ रूपये मात्र) रूपये अर्थात् कुल धनराशि 1,03,73,400.00 (एक करोड़ तीन लाख तिहत्तर हजार चार सौ रूपये मात्र) में से पूर्व ऑन लाईन जमा अर्नेस्ट मनी अंकन 33,05,250/- समायोजित करते हुए अवशेष धनराशि अंकन 70,68,150.00 (सत्तर लाख अडसठ हजार एक सौ पचास रूपये मात्र) धनराशि दो कार्य दिवसों के अन्दर जमा करें। यदि निर्धारित अवधि के अन्दर उपरोक्त

क्रमशः.....2

धनराशि को www.mstcecommerce.com के पोर्टल पर ऑन लाईन जमा नहीं किया जाता है तो शासनादेश/विज्ञापन में प्रकाशित उल्लिखित शर्तों के अनुसार जमा प्रतिभूति की धनराशि (अर्नेस्ट मनी) को जब्त करते हुये शासनादेश में उल्लिखित नियमों के अन्तर्गत नियमानुसार कार्यवाही सुनिश्चित की जायेगी, साथ ही आपको निर्देशित किया जाता है कि भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय की अधिसूचना दिनांक 14 सितम्बर 2006 के साथ अनुवर्ती अधिसूचना दिनांक 15-01-2016 में उल्लिखित प्राविधानों के अन्तर्गत खनन की अनुमति दिये जाने हेतु सक्षम स्तर से स्वच्छता प्रमाण पत्र प्राप्त कर खनिज कार्यालय में तत्काल प्रस्तुत करे ताकि अग्रिम कार्यवाही नियमानुसार सुनिश्चित की जा सके।

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(इन्द्र विक्रम सिंह)
जिलाधिकारी,
शामली।

संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर मुख्य सचिव, भूतत्व एवं खनिकर्म, उ०प्र० लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म, निदेशालय उ०प्र०, लखनऊ।
3. प्रभारी अधिकारी, क्षेत्रीय कार्यालय भूतत्व एवं खनिकर्म, गाजियाबाद।
4. प्रभागीय वनाधिकारी, शामली।
5. पुलिस अधीक्षक, शामली।
6. उपजिलाधिकारी, तहसील कैराना, जनपद शामली।
7. पुलिस उपाधीक्षक, कैराना।

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जिलाधिकारी,
शामली।

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क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

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संदर्भ सं०
Ref No

731/लौ०० - सुनवाई / B.P. Gupta / Shamli / 2019

दिनांक

Dated 20-7-19

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

01/अन-रिजिस्ट्र/अमरसिंह

(अखिलेश सिंह)

जिलाधिकारी

शामली

विषय:- मै० पी०सी० गुप्ता एण्ड कम्पनी, डी-2, 2116, वसंत कुन्ज, नई दिल्ली द्वारा उ०प्र० के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष सैण्ड/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) हेतु दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में पर्यावरणीय क्लीयरेंस हेतु आयोजित लोक सुनवाई का कार्यवृत्त।

महोदय,

कृपया सूचित करना है कि उपरोक्त वर्णित परियोजना की पर्यावरणीय अनापत्ति के सन्दर्भ में लोक सुनवाई निर्धारित कार्यक्रम के अनुसार दिनांक 20.07.2019 को तहसील कैराना परिसर में अपराह्न 3:00 बजे जिलाधिकारी, शामली की अध्यक्षता में आयोजित की गयी।

उक्त लोक सुनवाई का कार्यवृत्त, वीडियोग्राफी की सी०डी० एवं फोटोग्राफ सहित आपको अग्रिम आवश्यक कार्यवाही हेतु संलग्न कर प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(विवेक राय)

क्षेत्रीय अधिकारी

प्रतिलिपि-

- 1- जिलाधिकारी महोदय, मुजफ्फरनगर को सादर अवलोकनार्थ।
- 2- सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

आनं प्रीतीशंकर / 2019/11/19

ADM (F)
5/8/19

कमल प्रदूषण

शामली

शामली पोस्ट 30 आर०के०

पिनकोड 251001 जिला शामली को०आइ०पी०

दिनांक

20/7/19

मै0 पी0सी0 गुप्ता एण्ड कम्पनी, डी-2, 2116, वसंत कुन्ज, नई दिल्ली द्वारा उ0प्र0 के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष रेत/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) सैण्ड खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में पर्यावरणीय क्लियरेंस हेतु लोक सुनवाई का कार्यवृत्त।

दिनांक 20.07.2019 को जिलाधिकारी, शामली की अध्यक्षता में मै0 पी0सी0 गुप्ता एण्ड कम्पनी, डी-2, 2116, वसंत कुन्ज, नई दिल्ली द्वारा उ0प्र0 के ग्राम मण्डावर, तहसील कैराना, जिला शामली में यमुना नदी के गाटा संख्या 621ma, 622ma में 2,03,400 घन मीटर/वर्ष रेत/मोरम खनन क्षमता (माईन लीज एरिया-20.34 हेक्टेयर) सैण्ड खनन सम्बन्धी प्रस्ताव के सम्बन्ध में दिनांक 20.07.2019 को तहसील कैराना परिसर में पर्यावरणीय क्लियरेंस हेतु लोक सुनवाई आयोजित की गई। कार्यवृत्त निम्नवत् है :-

लोक सुनवाई में निम्नलिखित अधिकारी/जनसमूह उपस्थित हुए :-

- 1- श्री अखिलेश सिंह, जिलाधिकारी, शामली
- 2- श्री विवेक राय, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
- 3- श्री विपुल कुमार, अवर अभियन्ता, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर
- 4- श्री राहुल सिंह, पर्यावरणीय सलाहकार, मै0 ग्रीन सी इण्डिया कंसल्टिंग प्राईवेट लिमिटेड, गाजियाबाद
- 5- श्री पी0 लाहिरी, पर्यावरणीय सलाहकार, मै0 ग्रीन सी इण्डिया कंसल्टिंग प्राईवेट लिमिटेड, गाजियाबाद
- 6- श्री प्रेमचन्द गुप्ता, प्रस्तावक रेत खनन परियोजना, नई दिल्ली
- 7- लोक सुनवाई के दौरान उपस्थित जनसमूह की उपस्थित संलग्न है।

सर्वप्रथम श्री विवेक राय, क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा अध्यक्ष महोदय की अनुमति से लोक सुनवाई की कार्यवाही प्रारम्भ





की गयी। क्षेत्रीय अधिकारी, उ.प्र.: प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा अवगत कराया गया कि उपरोक्त परियोजना भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा जारी अधिसूचना दिनांक 14.09.2006 के अंतर्गत आच्छादित है, अतः इस परियोजना के क्रियान्वयन से पूर्व नियमानुसार लोक सुनवाई की प्रक्रिया की जा रही है। उक्त अधिसूचना के अनुसार स्थानीय/राष्ट्रीय समाचार पत्रों में लोक सुनवाई हेतु दिनांक 19.06.2019 को अमर उजाला एवं इण्डियन एक्सप्रेस में तहसील कैराना परिसर, जिला शामली पर अपरान्ह 3:00 बजे लिखित रूप में अथवा स्वयं उपस्थित होकर आपत्तियाँ/सुझाव आमंत्रित करने हेतु सार्वजनिक सूचना प्रकाशित कराई गयी थी। समाचार पत्रों के कटिंग की छायाप्रतियां संलग्न हैं।

क्षेत्रीय अधिकारी द्वारा परियोजना का विस्तृत विवरण तथा पर्यावरणीय संरक्षण सम्बन्धी जानकारी देने हेतु परियोजना प्रस्तावकों से कहा गया। परियोजना के परामर्शी द्वारा विस्तृत रूप से परियोजना के सम्बन्ध में अवगत कराया गया कि उक्त रेत खनिज का खनन 5 साल के लिए 2,03,400 घन मी०/वर्ष हेतु 20.34 हेक्टेयर क्षेत्र के पट्टे में प्रस्तावित है। इस हेतु कार्यालय जिलाधिकारी शामली का लैटर ऑफ इंटेंट दिनांक 07.06.2018 निर्गत है।

दिनांक 27.07.2018 को माइनिंग का प्लान Director Mines and Geology द्वारा अनुमोदन दिया गया तथा दिनांक 13.11.2018 को SEIAA, U.P. द्वारा TOR जारी किया गया। रेत खनन का कार्य ग्राम मण्डावर, तहसील कैराना, जिला शामली में किया जाना प्रस्तावित है। खनन का क्षेत्रफल 20.34 हेक्टेयर है तथा परियोजना की लागत रू० 112 लाख है। पर्यावरण संरक्षण के उपायों की लागत 5 वर्षों हेतु रू० 8.93 लाख है तथा सी.एस.आर. के अन्तर्गत रू० 2.24 लाख रुपये व्यय किया जाना प्रस्तावित है। पर्यावरणीय सलाहकार द्वारा परियोजना की आवश्यकता एवं लाभ बताते हुए कहा कि रेत खनिज आमतौर पर आवास, सड़कों और अन्य निर्माण कार्य के रूप में बुनियादी ढांचे के निर्माण के लिए प्रयोग किया जाता है। निर्माण कार्य रेत के

उपयोग के बिना संभव नहीं है। इसलिए बुनियादी ढांचे के विकास के लिए इसके उपयोग बहुत महत्वपूर्ण है। विशेष रूप से खनन परियोजना स्थानीय लोगों के लिए विभिन्न रोजगार के अवसर उत्पन्न करता है। खनन की अधिकतम गहराई 1.25 मी० रहेगी तथा प्रतिदिन उत्पादन क्षमता 814 घन मी०/दिन होगी। परियोजना हेतु पानी की कुल आवश्यकता 9.39 किली०/दिन है। शोर को नियंत्रण करने के लिए हरित पट्टिका बनाई जायेगी। वायु प्रदूषण के नियंत्रण हेतु धूल को दबाने के लिए निरंतर पानी का छिड़काव किया जायेगा तथा वैध P.U.C. प्रमाण पत्र वाले परिवहन वाहनों और खनन मशीनरी को ही उपयोग में लाया जायेगा। खनन कार्य भूमिगत जल स्तर से ऊपर ही किया जायेगा। इसके अतिरिक्त पर्यावरण के विभिन्न पहलुओं पर विस्तार से अवगत कराया गया।

प्रस्तुतिकरण के उपरान्त अध्यक्ष महोदय द्वारा लोकसुनवाई में उपस्थित जनसामान्य से उक्त परियोजना के सम्बन्ध में आपत्ति/सुझाव रखने का आह्वान किया गया।

उपस्थित जनसमूह में से—

1. श्री शमशाद निवासी ग्राम मण्डावर द्वारा खनन परियोजना के सम्बन्ध में प्रश्न किया कि खनन के समय प्रयोग होने वाले वाहनों से धूल के कण उठते हैं, मार्ग में गड़बड़े हो जाते हैं तो आने-जाने में परेशानी होती है। खनन कार्य रात्रि में भी करते हैं।

उत्तर : अध्यक्ष महोदय द्वारा उपस्थित जनसामान्य को सूचित किया गया कि खनन का कार्य नियमों के अनुसार किये जाने की ही अनुमति प्रदान की जायेगी। समस्त वाहनों की फिटनेस की जाँच होगी। ध्वनि एवं वायु प्रदूषण पर नियंत्रण हेतु प्रस्तावक द्वारा प्राविधान किया जाना प्रस्तावित है। रात्रि में खनन की

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अनुमति नहीं है, जिस पर प्रशासन द्वारा सतत् निगरानी की जायेगी। खनन हेतु मात्र जे.सी.बी. मशीन का प्रयोग ही किया जाना प्रस्तावित है।

2. श्री तैय्यब निवासी ग्राम मण्डावर द्वारा प्रश्न उठाया गया कि ठेकेदार खनन का कार्य अवैध रूप से मशीनों से करते हैं तथा पोकलेन का प्रयोग करते हैं।

उत्तर : अध्यक्ष महोदय द्वारा बताया गया कि जनसामान्य को नियमों का पता होना चाहिए। अगर खनन नियमों के विरुद्ध होता है, तो प्रशासन को तुरन्त सूचित करें। नियमविरुद्ध खनन नहीं होने दिया जायेगा।

3. श्री शमशाद एवं श्री इलियास निवासीगण ग्राम मण्डावर द्वारा प्रश्न उठाते हुए कहा कि गांव का 3 किमी० का रास्ता खराब है, पहले भी गांव बसेडा में सड़क खराब हो गयी थी तो उसको सही नहीं कराया गया। हम गांव में खनन नहीं चाहते हैं, खनन से वाटर लेविल नीचे चला जाता है, पानी गांव से टकराता है, हमारा गांव बाढ़ प्रभावित है।

उत्तर : अध्यक्ष महोदय द्वारा उत्तर देते हुए कहा कि अगर नदी में खनन नहीं होगा तो बाढ़ की सम्भावना बढ़ जाती है। सरकार खनन पट्टा नहीं देगी तो अवैध खनन होगा, जिससे सरकार को राजस्व की हानि होती है। सरकार को खनन के रूप में जो राजस्व मिलता है, उसका 10 प्रतिशत क्षेत्र के विकास कार्यों पर खर्च किया जाता है। पूर्व में खनन नियमानुसार न होने पर पट्टा निरस्त भी किया गया था। बाढ़ की रोकथाम हेतु प्रशासन पूरी तैयारी करेगा। अध्यक्ष महोदय द्वारा बाढ़ के सम्बन्ध में खनन कम्पनी को रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया गया।


पर्यावरणीय परामर्शी श्री राहुल सिंह द्वारा कहा गया कि नदी में खनन होने से पानी के लिए जगह बनेगी, पानी नदी में ही रहेगा। नदी में खनन न होने से बाढ़ का खतरा ज्यादा होता है।

V. J.

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अन्त में लोक सुनवाई की अध्यक्षता कर रहे जिलाधिकारी महोदय, शामली एवं पर्यावरणीय सलाहकार द्वारा उपस्थित जनसामान्य की आपत्तियों का निराकरण किया गया। तत्पश्चात् सभी लोगों को धन्यवाद देते हुए लोक सुनवाई की कार्यवाही समाप्त किये जाने की घोषणा की गयी। .

संलग्नक-लोक सुनवाई की सी0डी0 एवं उपस्थिति


 (विवेक कुमार)
 क्षेत्रीय अधिकारी
 उ.प्र. प्रदूषण नियंत्रण बोर्ड,
 मुजफ्फरनगर।


 (अखिलेश सिंह)
 जिलाधिकारी
 शामली।

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Prem Chand Gupta,
140, Ward No- 1, Haily Mandi,
Pataudi, Gurgaon, Haryana- 123003

Ref. No. 810/Parya/SEIAA/5005-4451/2020

Date: 17 March, 2021

Sub: Environmental Clearance for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

Dear Sir,

Please refer to your application/letter dated 10-08-2018, 18-08-2018, 23-08-2019, 16-09-2019, 15-06-2020 & 10-02-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 17-12-2020 and SEIAA meeting 24-02-2021.

A presentation was made by the project proponent along with their consultant M/s Greencindia Consulting Pvt. Ltd. The proponent, through the documents submitted and the presentation made informed the committee that:-

- 1- The environmental clearance is sought for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).
- 2- The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 431/parya/SEAC/4451/2018 dated 13/11/2018.
- 3- The public hearing was organized on 20/07/2019. Final EIA report submitted by the project proponent on 23/08/2019.
- 4- Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/28676/2018		
2. File No. allotted by SEIAA, UP	5005/4451		
3. Name of Proponent	M/s P.C Gupta & Company Prem Chand Gupta (Authorized Signatory)		
4. Full correspondence address of proponent and mobile no.	D-2, 2116, VasantKunj, New Delhi - 110070		
5. Name of Project	Mandawar 4 (Area 20.34 ha) sand/morrum mine on Yamuna river		
6. Project location (Plot/Khasra/Gata No.)	Village- Mandawar, Tehsil – Kairana, District – Shamli, Uttar Pradesh		
7. Name of River	Yamuna River		
8. Name of Village	Mandawar		
9. Tehsil	Kairana		
10. District	Shamli		
11. Name of Minor Mineral	Sand/Morrum		
12. Sanctioned Lease Area (in Ha.)	20.34 Hectares		
13. Mineable Area (in Ha.)	18.8532 Ha.		
14. Zero level mRL	231 m		
15. Max. & Min mrl within lease area	236 mRL - 232 mRL.		
16. Pillar Coordinates (Verified by DMO)	Point	Latitude	Longitude
	A	29°27'21.79"N	77° 8'15.08"E
	B	29°26'57.48"N	77° 8'13.42"E
	C	29°26'57.59"N	77° 8'17.59"E
	D	29°26'58.67"N	77° 8'25.16"E
	E	29°27'9.49"N	77° 8'25.03"E



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

	F	29°27'14.84"N	77° 8'24.46"E
	G	29°27'15.02"N	77° 8'28.28"E
	H	29°27'16.66"N	77° 8'28.45"E
	I	29°27'14.95"N	77° 8'26.02"E
	J	29°27'21.36"N	77° 8'15.07"E
	K	29°27'19.05"N	77° 8'14.96"E
17. Total Geological Reserves	5,65,596 m ²		
18. Total Mineable Reserves in LOI	2,03,400 m ³		
19. Total Proposed Production	10,17,000 m ³		
20. Proposed Production/year	2,03,400 m ³ /Year		
21. Sanctioned Period of Mine lease	5 Years		
22. Production of mine/day	814 m ³ /Day		
23. Method of Mining	Opencast Semi-mechanized mining		
24. No. of working days	250 days/ Year		
25. Working hours/day	12 Hours		
26. No. Of workers	60		
27. No. Of vehicles movement/day	90		
28. Type of Land	Govt. Land		
29. Ultimate Depth of Mining	1.25 m		
30. Nearest metalled road from site	2127 m		
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)	
	Drinking	0.60	
	Suppression of dust	1.16	
	Plantation	7.34	
	Others (if any)	-	
	Total	9.1	
32. Name of QCI Accredited Consultant with QCI No and period of validity.	Greencindia Consulting Pvt Ltd. NABET/EIA/1619/RA0058 valid till 27/10/2019		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	2071/KHA.Vi.-2018, Dated: 23 rd August, 2018.		
35. Details of Lease Area in approved DSR	DSR ShuddhiPatra(213/Kha.Vi.-2018)dated 02 Aug-2018 issued by DM Shamli		
36. Length and breadth of Haul Road	Length 2127 meters passing from RanaMazra village and Width 6.0 m		
37. No of Trees to be Planted	459 Trees		
38. EMP Cost	Rs 8.93 lacs		
39. CER Cost	Rs 2.24 lacs		

- 5- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 6- The mining operation will not be carried out in safety zone of any bridge or embankment or in ecofragile zone such as habitat of any wild fauna.
- 7- There is no litigation pending in any court regarding this project.
- 8- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 17-12-2020 on the above said project, the State Level Environment Impact Assessment Authority meetings held on dated 24-02-2021 has decided to grant the Environmental Clearance to the title project for collection of 2,03,400 m³/Year is proposed lease area 20.34 ha subject to effective implementation of the following General Conditions and specific conditions:

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
23. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to



- the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
24. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, ZilaParisad/ Municipal Corporation and Urban Local Body.
 25. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 26. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 27. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 28. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 29. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 30. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 31. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 32. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
 33. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 34. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 35. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 36. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 37. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 38. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 39. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 40. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 41. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health

E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

- surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
42. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 43. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 44. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 45. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 46. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 47. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti-smog guns shall be installed to reduce dust during excavation.
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
6. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
7. Environment management in according to environmental status and impact of the project.
8. Selection of plants for green belt should be on the basis of pollution removal index.
9. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
10. Pakkamotorable haul road to be maintained by the project proponent.
11. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
12. Permission from the competent authority regarding evacuation route should be taken.
13. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
14. Site Pit photographs should be submitted with date, time and point-coordinate within 15 days.
15. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
16. Provision for cylinder to workers should be made for cooking.
17. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
18. Provide suitable mask to the workers.



19. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road.
20. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
21. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
22. Provision for two toilets and hand pumps should be made at mining site.
23. Drinking water for workers would be provided by tankers.
24. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
25. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
26. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
27. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
28. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
29. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
30. Width of the haul road shall be more than 6 meter.
31. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
32. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
33. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
34. The Environmental clearance will be co-terminus with the mining lease period.
35. Project falling with in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
36. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
37. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
38. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
39. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
40. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

41. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
42. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
43. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
44. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
45. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
46. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
47. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
48. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
49. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
50. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
51. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
52. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
53. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
54. Solid waste material viz., gutkhapouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
55. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchyat.
56. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
57. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
58. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
59. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
60. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy



E.C. for Sand/Morrum Mining from Yamuna River Bed at Gata No.-621ma, 622ma at Vill.Mandawar-4, Tehsil-Kairana, District-Shamli, U.P., M/s P.C. Gupta. (Leased Area- 20.34 ha).

of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.

61. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
62. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
64. Waste water from potable use be collected and reused for sprinkling.
65. During the school opening and closing time vehicle movement will be restricted.
66. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5005-4451/2019

Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Shamli, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)

Member Secretary, SEIAA

Vinay Kumar
(True Copy)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 144418/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021

Dated : 15/12/2021

To ,

Shri PREM CHAND GUPTA

M/s PREM CHAND GUPTA AND COMPANY

GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT
 SHAMMLI ,SHAMLI,247774
 SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. PREM CHAND GUPTA AND COMPANY

Reference Application No. 14362788

Dated : 15/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s PREM CHAND GUPTA AND COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
 This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR

CHAUHAN

Date: 2021.12.15 18:41:03 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
 (condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR

CHAUHAN

Date: 2021.12.15 18:41:14 +05'30'

Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	10 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
9. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
10. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
11. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
12. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
15. Mining should not be done by the project proponent after sunset or at night.
16. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.15 18:41:24 +05'30'
Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

**Ref No. - 144685/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2021**

Dated : 15/12/2021

To ,

Shri PREM CHAND GUPTA
M/s PREM CHAND GUPTA AND COMPANY
GATA NO. 621ma, 622ma VILLAGE MANDAWAR-4, TEHSIL KAIRANA, DISTRICT
SHAMMLI ,SHAMLI,247774
SHAMLI

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. PREM CHAND GUPTA AND COMPANY**

Reference Application No :14392754

Dated :15/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. PREM CHAND GUPTA AND COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 14/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.15 18:41:51 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2021.12.15 18:41:59 +05'30'

Chief Environmental Officer (Circle 3)

Vinay Kumar

(True Copy)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.PREM CHAND GUPTA AND COMPANY vide

Consent Order No. 14392754/ Water

Dated : 15/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum..
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	2 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	2 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid only for Mining of Sand/Morrum-814 cubic Meter /day OR 203400 cubic meter/Annum.
2. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
3. The industry shall establish Miyawaki forest inside the factory in sufficient area.
4. Industry shall comply with the conditions of CTE issued by the board on 11.12.2021.
5. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
6. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
7. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated- 17.03.2021.
8. The ground water shall be abstracted after obtaining NOC from the SGWA and submit the copy to the Board within 3 months.
9. The Board reserves the right to revoke this consent to establish which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
10. In case of violation of above mentioned conditions or any public complaint the CTE shall be withdrawn in accordance with law.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.
13. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
14. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Industry shall not use more than 2 KLD water per day for domestic purpose and 4 KLD for dust suppression. Water shall not be used in any manufacturing process in the industry.
16. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
17. Mining should not be done by the project proponent after sunset or at night.
18. Industry shall be bound to comply the direction issued by Hon'ble Supreme Court, High Court and NGT time to tome.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. Beside this, the unit will install 5 additional saplings within the campus with protection measures for ensuring their survival.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN

Date: 2021.12.15 18:42:11 +05'30'

Chief Environmental Officer (Circle 3)

Vinay Kumar
(True Copy)

In the matter of Farukh Chouhan versus UPSEIAA, OA No. 528 of 2024



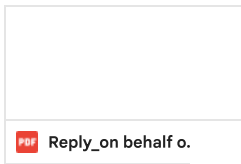
Vinay Kumar Singh <imvinay0079@gmail.com>
to dclaw160, priyanka, ankit.scngtup

Please find copy of Reply attached below on behalf of Respondent No.6 as advance proof of service

Regards

VINAY KUMAR SINGH
(ADVOCATE FOR RESPONDENT NO.6)
OFFICE:-D-206, 2ND FLOOR, LAJPAT NAGAR I,
NEW DELHI-110024 MOB: -97714 72678

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